

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 114**  
**(IB)-397(PB)/2018**

**IN THE MATTER OF:**

Bank of India

.... Applicant/petitioner

Vs.

Basic India Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 09.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the RP  
For the HDFC

Ms. Medha Tandon, Adv. with Ms. Seema Jangid, CS  
Mr. Gurmeet Bindra & Ms. Chetna Joshi, Advs. for

**ORDER**

**CA-803(PB)/2019**

A copy of the application has been furnished to the Ld. Counsel for the RP in the Court today.

Reply be filed within a week with a copy in advance to the counsel for the applicant.

List for arguments on 27.05.2019.

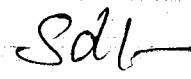
**CA-432(PB)/2019 & CA-713(PB)/2019**

Ld. Counsel for the non applicant-respondent states that the reply has been filed but the same is not on record. A copy of the reply shall be furnished to the counsel for the applicant-RP during the course of the day.

List for arguments on 27.05.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**